

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

C.A./43/92 in

O.A. No. 179/88
T.AxxNo.

DATE OF DECISION 21-3-1994

Shri Som Dutta Mahindra Petitioner

Mr.C.V.Prajapati Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Mr.B.R.Kyada Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. K.Ramamoorthy : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri Som Dutta Mahindra
3-G 20 Sector 3 Vaishali Nagar,
Ajmer.

: Petitioner

(Advocate: Mr.C.V.Prajapati)

Versus

1. Union of India
Through:
General Manager,
Western Railway,
Churchgate, Bombay.
2. Shri P.V.Vaitheeswaran
General Manager,
Western Railway, Churchgate
Bombay.
3. Shri N.L.Bindlish
Divisional Railway Manager,
Western Railway,
Rajkot Division, Rajkot.
4. Shri S.C.Kataria, D.P.O.,
Rajkot Division, Western Railway,
Rajkot.

: Respondents

(Advocate: Mr.B.R.Kyada)

ORAL ORDER

IN

C.A./43/92 in
OA/179/88

Date: 21.3.1994

Per: Hon'ble Mr.N.B.Patel : Vice Chairman

The applicant and his advocate are not present.

In the reply it is stated that, the order of the Tribunal is fully complied with. No rejoinder ^{is} has filed to controvert this averment in the reply. Hence, C.A. is ~~dismissed~~, as it does not survive now

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(K.Ramamoorthy)
Member (A)

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(N.B.Patel)
Vice Chairman

a.a.b.